

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.736/2022

PREM NATH YADAV

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(only IA 37294/2024 (impleadment) in AR-3326/2023 is to be listed.
IA No. 226663/2023 - INTERVENTION/IMPLEADMENT)

WITH

Cr1.A. No. 3326/2023 (II)

(IA No. 37294/2024 - INTERVENTION/IMPLEADMENT)

Date : 18-03-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.V. VISWANATHAN
[IN CHAMBER]

For Appellant(s) Ms. Farheen Fatma, AOR

Ms. Lubna Naaz, AOR

For Respondent(s) Mr. Rohit K. Singh, AOR
Ms. Harshita Raghuwanshi, Adv.
Mr. Pritam Bishwas, Adv.

Mr. Dinesh Kr. Goswami, Sr. Adv.
Mr. Aditya Giri, AOR
Mr. Yash Giri, Adv.
Mr. Anuj Shukla, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Cr1.A. No. 3326/2023

I.A. No. 37294/2024 is an application filed for impleadment on behalf of the applicants/complainants in Criminal Appeal No.3326/2023. The applicant is the brother of the deceased and is the complainant in the case out of which Criminal Appeal No.37294/2024 arises. The Criminal Appeal has been filed by the

accused challenging their conviction. The learned counsel draws my attention to the Order dated 12.02.2024 passed in Criminal Appeal 736/2022 by the Chamber Judge and prays for identical orders. In view of the Order dated 12.02.2024 in Criminal Appeal No.736/2022, leave is granted to the applicant to assist the public prosecutor at the time of hearing the Criminal Appeal No.3326/2023 also.

(VIJAY KUMAR)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)